

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 122 of 2018

In the matter of:

S.K. Big Star Foods Ltd. & Ors.Appellants

Vs.

TM-Food Processing Ltd. & Ors.Respondents

Present

For Appellants: Mr. G. Ramakrishna Prasad, Advocate.

For Respondents: Mohd Wasay Khan, For R-1.

Mr. Goutham Shivshankar, For R-2 to R-10.

Mr. Anandh. K, For R-23 to R-26.

With

Company Appeal (AT) No. 163 of 2018

In the matter of:

K. Trinadha Reddy & Ors.Appellants

Vs.

TM-Food Processing Ltd. & Ors.Respondents

Present

For Appellants: Mohd Wasay Khan, Advocate.

For Respondents: Mr. G. Ramakrishna Prasad, For R-1.

Mr. Goutham Shivshankar, For R-2 to R-10.

Mr. Anandh. K, For R-19 to R-22.

With

Company Appeal (AT) No. 210 of 2018

In the matter of:

Rayudu Nagabhushan & Ors.Appellants

Vs.

S.K. Big Star Foods Ltd. & Ors.Respondents

Present**For Appellants: Mr. John Mathew, Advocate.****For Respondents: Mr. G. Ramakrishna Prasad, For R-1.
Mr. Goutham Shivshankar, For R-2 to R-10.****With****Company Appeal (AT) No. 211 of 2018****In the matter of:****Kaja Gajendra Rao & Ors.****....Appellants****Vs.****S.K. Big Star Foods Ltd. & Ors.****....Respondents****Present****For Appellants: Mr. John Mathew, Advocate.****For Respondents: Mr. G. Ramakrishna Prasad, For R-1.
Mr. Goutham Shivshankar, For R-2 to 10.****ORDER**
(Virtual Mode)

19.02.2021: Learned Counsels for Respondents submits that Hon'ble Member (Technical) Mr. Kanthi Narahari of this Tribunal, when he was the Member of erstwhile Company Law Board passed some Orders in this matter.

In such circumstances, it is directed that the matter be placed before the Hon'ble Acting Chairperson for listing the matter before an appropriate Bench in which one of us Hon'ble Member (Technical) Mr. Kanthi Narahari will not be part of the Bench.

Learned Counsel for Appellant submits that the Registry has declined to accept the physical copy of certain documents. Counsel for Appellant is

permitted to file the copy of documents before the Registry. The Registry is directed to accept the same.

Let the matter be fixed on **24th March, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

Sim/Kam